

Revamping of Family Planning set up

322. SHRI VASANT SATHE: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether there is a proposal to revamp the family planning set up in the country to fulfill the Fifth Plan targets; and

(b) if so, the salient features of the proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): (a) and (b). The approach during the 5th Plan is to integrate Health and Family Planning services. A scheme to employ Multi-purpose Workers has already been drawn up and is in the process of being implemented. Under this scheme, female multipurpose workers are to be provided in a phased manner at the rate of 1 per 3,000 population, instead of 1 for 10,000, as envisaged earlier. The existing Uni-purpose Workers are being given re-orientation training to enable them to take up the functions of Multi-purpose Workers. It is expected that with this change in the strategy, there will be better utilisation of the staff employed in Health and Family Planning programmes for attaining the targets set in the Fifth Plan.

12.00 hrs.

PAPERS LAID ON THE TABLE

PAYMENT OF BONUS RULES, 1975 AND WORKING JOURNALISTS WAGE BOARD (AMENDMENT) RULES, 1975

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY). Sir, I beg to lay on the Table—

(1) A copy of the Payment of Bonus Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2867 in Gazette of India dated

the 6th September, 1975, under sub-section (3) of section 38 of the Payment of Bonus Act, 1965.

[Placed in Library. See No. LT-10010/76].

(2) A copy of the Working Journalists Wage Board (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2428 in Gazette of India dated the 20th September, 1975, under sub-section (3) of section 20 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.

[Placed in Library. See No. LT-10011/76].

ANNUAL ACCOUNTS FOR 1973-74 WITH AUDIT REPORTS OF PARADIP PORT KANDLA PORT AND VISAKHAPATNAM PORT, REVIEW AND ANNUAL REPORT OF CENTRAL INLAND WATER TRANSPORT CORPORATION, CALCUTTA FOT 1973-74, SEAMEN'S P.F. (AMDT) SCHEME, AND NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): Sir, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

(i) Annual Accounts of the Paradip Port Trust for the year 1973-74 and the Audit Report thereon.

[Placed in Library. See No. LT-10012/76].

(ii) Annual Accounts of the Kandla Port Trust for the year 1973-74 and the Audit Report thereon.

[Placed in Library. See No. LT-10013/76].

(iii) Annual Accounts of the Visakhapatnam Port Trust for the year 1973-74 and the Audit Report thereon.

[Placed in Library. See No. LT-10014/76].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1973-74.

(ii) Annual Report of Central Inland Water Transport Corporation Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-10015/76].

(3) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2284-85 in Gazette of India dated the 23rd August, 1975, under section 24 of the Seamen's Provident Fund Act, 1966.

[Placed in Library See No. LT-10016/76].

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of Merchant Shipping Act, 1958:—

(i) The Examination of Masters and Mates (Amendment) Rules, 1975, published in Notification No. G.S.R. 2421, in Gazette of India dated the 20th September, 1975.

(ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1975, published in Notification No. G.S.R. 2447 in Gazette of India dated the 27th September, 1975.

(iii) The Merchant Shipping (Apprenticeship to Sea Service)

Amendment Rules, 1975, published in Notification No. G.S.R. 2585 in Gazette of India dated the 25th October, 1975.

(iv) The Shipping Development Fund (Loans and other Financial Assistance) Rules, 1975, published in Notification No. G.S.R. 539(E) in Gazette of India dated the 25th October, 1975.

(v) The Shipping Development Fund (Loans and other Financial Assistance) Amendment Rules, 1975, published in Notification No. G.S.R. 561(E) in Gazette of India dated the 19th November, 1975.

[Placed in Library. See No. LT-10017/76].

श्री रामावतार शास्त्री (पटना) :
ग्रह्यक्ष महोदय, इस सम्बन्ध में मेरा
आबजेकशन है। 1973-74 की रिपोर्ट
1976 में पेश की जा रही है। डा० दिल्ली
जब ग्रह्यक्ष थे, तब भी हम इस प्रकार के
विलम्ब के सम्बन्ध में आपत्ति किया
करते थे।

MR. SPEAKER: Order Please. I think there is a Committee of the House which goes into this and it is not the normal practice now to put questions when papers are being laid

श्री रामावतार शास्त्री : हर एक
सेशन में हम यह प्रश्न उठाते रहे हैं
कि मंत्री महोदय को विलम्ब का कारण
बताना चाहिए।

MR. SPEAKER: Now, there is a Committee on Papers Laid on the Table and if Members wish to raise any matters in relation to the papers laid, they should refer them to this Committee. This has been agreed to, to save the time of the House.